

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION**

RAJYA SABHA

**UNSTARRED QUESTION NO. 650
ANSWERED ON 08.02.2023**

Proposed amendment in Central Universities Act

650 # Shri Brijlal:

Will the Minister of *Education* be pleased to state:

- (a) whether Government is going to amend the Central Universities Act for improving the quality of Education and introducing reforms at university level across the country;
- (b) if so, the details thereof;
- (c) whether Government has received any report from a high level group of senior professors in this regard, if so, the details thereof, and the reaction of Government thereto; and
- (d) whether Government has also prepared any report for prevention of difficulties already arisen or arising due to implementation of New Education Policy and if so, the details thereof, and if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUBHAS SARKAR)**

(a) to (d): The Universities are governed by their respective Acts as amended from time to time. National Education Policy 2020 is for improving the education system as per the need of the time. All the Central Universities have been implementing the policy. In order to facilitate implementation of NEP 2020, the UGC has brought out a number of regulations and guidelines. However, no such report from any high level of group of senior professors has been received for amendment of Central Universities Act.
